

(c) Concerted efforts have been made to maintain the increasing trend of milk production in the country. Various programmes being undertaken in this regard are as under:

1. Genetic improvement of nationally important cattle breeds by selective breeding in their hometracts and upgrading in other selected areas;
2. Gross-breeding of non-descript cattle with exotic dairy breeds;
3. Genetic improvement of important buffalo breeds by selective breeding and upgrading of non-descript buffaloes in other areas;
4. Development of feed and fodder resources;
5. Organisation of effective animal health service to support the production programme;
6. Implementation of Operation Flood Programme; and
7. Integrated dairy development for non-operational, hilly and backward areas.
8. Technology Mission on Dairy Development.

[English]

#### Drug Price Control Order

5886. DR. M. P. JAISWAL:  
SHRI SULTAN SALAHUDDIN OWAISI:  
SHRI BHAKTA CHARAN DAS:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have put IV fluids under the Drug Price Control Order;

(b) if so, the reasons therefor;

(c) whether the manufacturers of the said fluids were consulted for fixation of their prices;

(d) if so, whether the Government have issued instructions to all the hospitals and nursing homes in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):  
(a) No, Sir.

(b) to (e) Does not arise.

[Translation]

#### Categories of Agriculture Land

5887. PROF. PREM SINGH CHANDUMAJRA:  
JUSTICE GUMAN MAL LODHA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the rate of agricultural production is different in various regions of the country;

(b) if so, whether in view of the different rate of agricultural production the Government have categorised the agriculture land; and

(c) if so, the number of categories under which agriculture land has been divided and the criteria of categorisation?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) Yes, Sir. The rate of agricultural production is different in various regions of the country owing to variations in agro-climatic conditions, soil fertility, irrigation infrastructure and other resource endowment and developmental efforts of States.

(b) and (c) No categorisation of agricultural land has been done on the basis of productivity. However, the cropped area has been categorised in official statistics as 'irrigated' and 'unirrigated'.

[English]

#### Export of Fruits and Vegetable by NAFED

5888. SHRI PRABHU DAYAL KATHERIA: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the fresh fruits and vegetables exported and imported by NAFED during 1994-96 and 1996;

(b) the profit and loss occurred in these operations during the said years;

(c) the terms and conditions laid down for appointing the commission agents to market the fresh fruits and vegetables; and

(d) the outstanding amount to be recovered from those commission agents by NAFED during 1994, 1995 and 1996?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND

DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) NAFED had exported fruits and vegetables like onion, garlic, potatoes, grapes, kinnow, apples, mangoes etc. valuing Rs. 4036.47 lakhs during 1994-95 and Rs. 2036.65 during 1995-96. NAFED did not import the fresh fruits and vegetables during the said years.

(b) The profit accrued in these operations during 1994-95 and 1995-96 was of Rs. 742.90 lakhs and Rs. 262.08 lakhs respectively.

(c) NAFED had been exporting fresh fruits and vegetables during this period adopting the prevalent practices in different overseas markets. The commission agent has to clear the consignment from the shipping company and customs thereby meeting the handling and selling expenses at the destination port. On arranging disposal in the market he remits sale proceeds after deducting expenses including his service charges.

(d) An amount of Rs. 8.96 lacs is outstanding against the export of grapes for the year 1994-95.

#### **Advisory Committee for Chandigarh**

5889. SHRI SATYA PAL JAIN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of India has constituted the Home Ministry's Advisory committee for the Union Territory of Chandigarh;

(b) if so, the names of its members and the number of meetings held so far;

(c) if not, the reasons therefor; and

(d) the time likely to be taken for holding its first meeting?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d) Yes, Sir. The composition of the Committee is given in the attached Notification dated the 21st November, 1996. It has not been possible so far to convene a meeting of this Committee, as the five Members to be elected from the Members of the Zilla Parishad could not be appointed because of stay granted by the Punjab and Haryana High Court, Chandigarh on the declaration of Zilla Parishad election results. Since the matter is sub-judice, it is difficult to specify a time-frame for convening the first meeting of the Committee.

No. U-13019/1/96-ANL  
Government of India/Bharat Sarkar  
Ministry of Home Affairs/Grih Mantralaya  
North Block, New Delhi,  
dated the 21.11.96

#### **NOTIFICATION**

In supersession of all the earlier Notifications on the subject, the President is pleased to constitute an Advisory Committee associated with the Minister of Home Affairs for the Union Territory of Chandigarh.

2. The Advisory Committee shall consist of the following members:

- (a) Administrator, Chandigarh.
- (b) Member of the Lok Sabha representing the UT.
- (c) Five Members from the Zilla Parishad, excluding the Members of Lok Sabha, to be elected by all the Members of the Zilla Parishad.
- (d) Chairman of the Municipal Corporation, Chandigarh.
- (e) One Member to be nominated by the HM on the recommendation of the Administrator, Chandigarh from SC/ST from among the member of the Zilla Parishad, if there is no member from this category in (c) above.
- (f) One woman member to be nominated by HM on the recommendation of Administrator, Chandigarh from among the members of District Panchayat if there is no woman member in (c) above.

3. The meeting of the Advisory Committee shall be presided over by the Minister of Home Affairs or in his absence by the Minister of State in the Ministry of Home Affairs.

4. The Advisory Committee shall be consulted in regard to the following matters:

- (i) general questions of policy relating to the administration of the territory in the State field;
- (ii) all legislative proposals concerning the territory in regard to matters in the state list;
- (iii) such matters relating to the annual financial statement of the Union in so far as it concerns the territory and such other financial questions as be referred to it by the President.
- (iv) any other matter on which it may be considered necessary or desirable by the Minister of Home Affairs that the Advisory Committee should be consulted.

The terms of the Members referred to in clauses (c), (e) and (f) of Para No. (2) shall be two years. The election of members under clause (c) of Para (2) above shall be by show of hands.